

Serial No. of Order	Date of Order	Order with Signature
12	17.5.94	<p style="text-align: center;"><u>O.A. 40 of 1994 & O.A. 44 of 1994.</u></p> <p>After signing the judgment in the abovementioned cases we have found certain error apparent on the face of record. Registry is directed to register a review petition and issue notice to the applicants, Dr. Bansh Narayan Singh and Dr. Radha Charan Das to positively ^{appear} either personally or through the Advocate, appear on 26.5.1994 and show cause as to why this review application should not be allowed and judgment passed in these original applications should not be set aside.</p> <p>2. Registry is directed to issue notice at the cost of the Registry. Copy of the judgment ^{be} served on Mr. Ashok Mohanty, learned counsel appearing for Respondent No. 3 and it would be deemed that copy of the judgment has been served on Respondent No. 3. As regards applicants in O.A. Nos. 40 and 44 of 1994, copies of the judgments in the said original applications ^{along with the notice} be sent through a special messenger at the cost of the Registry, and to the respondents 1 and 2 by registered post.</p> <p>3. This order is passed in the presence of Mr. Deepak Misra, learned counsel appearing for the applicants in both the original applications, Mr. Ashok Misra, learned Senior Standing Counsel (Central) for the Respondents 1 and 2 and Mr. Ashok Mohanty, learned counsel for the Respondent No. 3.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">Member (Admn.)</p>